

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE
INDUSTRY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP-No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2.	Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7 th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Delisle Road, Mumbai, Maharashtra – 400013.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7.	Number of employees/ workmen	No Information Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rhfl@yahoo.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rhfl@yahoo.com
10.	Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12.	Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14.	Date of issue of information memorandum, evaluation	30-12-2025 (Original) 30-12-2025 (Extended)

	matrix and request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
16.	Process email id to submit Expression of Interest	cirp.rhfl@yahoo.com
17.	Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: December 02, 2025
Place: Mumbai




Umesh Balaram Sonkar
Resolution Professional
In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/PA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfl@yahoo.com

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shafahi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO- Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-8102000/8162009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. can be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sri Vithaldas Thackersey Marg, BLS Marine Lines, Mumbai - 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2. Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Deisle Road, Mumbai, Maharashtra - 400013.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5. Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6. Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7. Number of employees/ workmen	No information Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
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15. Last date for submission of resolution plans.	29-01-2026 (Original) 29-01-2026 (Extended)
16. Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: December 02, 2025
Place: Mumbai

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/IFA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) [#]	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan - Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan - Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai
Date : December 1, 2025

Sd/-
Authorised Signatory

No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146/CC26SAS020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

• EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2. Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Mail to: spdcoldstorage.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10. Last date for receipt of expression of interest	16th December 2025
11. Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12. Last date for submission of objections to provisional list	31st December, 2025
13. Date of issue of final list of prospective resolution applicants	10th January, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15. Last date for submission of resolution plans	11th February, 2026
16. Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/IFA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Date: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG.OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretariat@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 02.12.2025

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAAANKNET (formerly eBkray) <https://ibbi.baanknet.com> ("E-Auction Platform")

Schedule of important dates for the e-auction

Event	Date and Time
Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAAANKNET at this link
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/IFA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 093
Auction Process Email - gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE

Meesho will deploy ₹1,390 crore for cloud infra & ₹480 crore for salaries of AI teams

■ The platform operates with an average order value of ₹274

■ Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025

■ It is piloting commercialisation of its AI capabilities to external businesses

■ AWS initiated arbitration proceedings against Meesho over ₹127 cr in alleged unpaid bills

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

INDUSTRY BODY COAI on Monday said Telecom Department's move mandating that messaging apps like WhatsApp will work only with an active SIM would bolster national security and pledged telecom operators' commitment to supporting seamless implementation of the latest directive. Such continuous linkage ensures complete accountability and traceability for any activity undertaken by the SIM card and its associated communication app, "closing long-persistent gaps that have enabled anonymity

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card. —PTI

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J.P. Road, Andheri (West) Mumbai-400053, Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. in lakhs

Sl. No.	PARTICULARS	QUARTER ENDED			Half Year Ended		YEAR ENDED
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25	1,028.75
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19	(7.05)
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59	(9.46)
4.	Other Comprehensive Income	-	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59	(9.46)
6.	Paid up equity Share Capital (Face Value Rs 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40	1495.01
7.	Earnings per Share (Basic & Diluted) (Face Value Rs 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20	(0.01)

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B.), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@naainsolvency.in; reiagro@naainsolvency.com
Contact No.: +91-8800685284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time: 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUTION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAAANKNET.
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 28A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited/> and from the E-Auction Process Document, prior to submission of EMD and participation in the process.

CA Anil Goel
Liquidator of REI Agro Limited
Registration No. IBBI/IFA-001/IP-P00118/2017-2018/10253
E-mail: reiagro@naainsolvency.com
Contact No. - +91 11-46664623, 880085284

Date : 02/12/2025
Place : New Delhi

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE

■ The platform operates with an average order value of **₹274**

■ It is piloting commercialisation of its AI capabilities to external businesses

■ Valmo has scaled from handling just **1.83%** of orders in FY23 to **61.06%** by April-June 2025

■ AWS initiated arbitration proceedings against Meesho over **₹127 cr** in alleged unpaid bills

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs. "When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually." According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies. Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release. "DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

INDUSTRY BODY COAI on Monday said Telecom Department's move mandating that messaging apps like WhatsApp will work only with an active SIM would bolster national security and pledged telecom operators' commitment to supporting seamless implementation of the latest directive. Such continuous linkage ensures complete accountability and traceability for any activity undertaken by the SIM card and its associated communication app, "closing long-persistent gaps that have enabled anonymity

and misuse," COAI said. "COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said. The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card. —PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LIMITED

Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-610200/610209 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaldas Thackersey Marg, New Marine Lines, Mumbai – 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2.	Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Deisle Road, Mumbai, Maharashtra – 400013.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7.	Number of employees/ workmen	No Information Available
8.	Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending email at cirp.rhfi@yahoo.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending email at cirp.rhfi@yahoo.com
10.	Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12.	Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15.	Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
16.	Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17.	Details of the corporate debtor's registration status as MSME	As per available records, the Corporate Debtor does not have MSME registration.

Dated: **December 02, 2025** Sd/-
Place: **Mumbai** **Umesh Baram Sonkar**
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/PA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The **Tata Power Company Limited** invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (**4100057146/CC26SA5020**)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The **Tata Power Company Limited** invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (**Package Reference: CC26NP031**).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP

New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2.	Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7.	Number of employees/ workmen	Nil (No employees working currently)
8.	Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL	Mail to: spdcoldstorage.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10.	Last date for receipt of expression of interest	16th December 2025
11.	Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12.	Last date for submission of objections to provisional list	31st December, 2025
13.	Date of issue of final list of prospective resolution applicants	10th January, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15.	Last date for submission of resolution plans	11th February, 2026
16.	Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/PA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Dated: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretarial@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Place: Aluva Samir P Rajdev
Date : 02.12.2025 Company Secretary

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by **Go Airlines (India) Limited (in Liquidation)** which forms a part of the liquidation estate of **Go Airlines (India) Limited (in Liquidation)**, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty, or indemnity. The sale will be undertaken by the undersigned through the e-auction platform **BAANKNET** (formerly eBkay) <https://bbi.baanknet.com> ("E-Auction Platform")

Schedule of important dates for the e-auction

Activity	Date and Time
Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAANKNET at this link.
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/PA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence: YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai – 400 093
Auction Process Email – gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel

Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@aaainsolvency.com; reiagro@aaainsolvency.com
Contact No.: +91-8800865284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform - **03rd January, 2026 till 4.00 P.M.**
Last Date of EMD Submission: **03rd January, 2026 till 5.00 P.M.**

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eaction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUTION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAANKNET.
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited/> and from the E-Auction Process Document, prior to submission of EMD and participation in the process.

Sd/-
CA Anil Goel
Liquidator of REI Agro Limited
Registration No. IBBI/PA-001/IP-P00018/2017-2018/10253
E-mail: reiagro@aaainsolvency.com
Contact No. - 91 11-46664623, 8800865284

Date : 02/12/2025
Place : New Delhi

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83,
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{5*}	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan – Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan – Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Date : December 1, 2025 **Authorised Signatory**
No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE

Meesho will deploy **₹1,390 crore** for cloud infra & **₹480 crore** for salaries of AI teams

■ The platform operates with an average order value of **₹274**

■ Valmo has scaled from handling just **1.83% of orders** in FY23 to **61.06% by April-June 2025**

■ It is piloting commercialisation of its AI capabilities to external businesses

■ AWS initiated arbitration proceedings against Meesho over **₹127 cr** in alleged unpaid bills

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

operates with an average order value of ₹274, roughly one-third of traditional e-commerce players at ₹830-1,000. At such levels, even minor inefficiencies in recommendations or logistics routing can destroy unit economics, analysts suggest.

The payoff for moving to in-house infrastructure is visible with Valmo, Meesho's logistic aggregation platform. Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025, processing nearly two-thirds of the platform's 1.26 billion orders. By routing orders across 13,683 small logistics partners, Valmo helps sellers save up to 12% on shipping costs per parcel. As more orders get processed through this routing mechanism, load on the AI engine will also increase, validating the need for internal infrastructure.

The strategic shift follows Meesho's contentious experience with third-party providers. AWS initiated arbitration proceedings against Meesho over ₹127 crore in alleged unpaid bills under a February 2022 contract, with Meesho filing a counterclaim of ₹86 crore citing service deficiencies. The company has since moved to Google Cloud, but the dispute underscores dependency risks.

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card.

—PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shafahi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Loharga, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-8102000/8162009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. can be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaldas Thackersey Marg, BLS Marine Lines, Mumbai - 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2. Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Deisle Road, Mumbai, Maharashtra - 400013.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5. Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6. Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7. Number of employees/ workmen	No information Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
10. Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11. Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12. Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13. Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15. Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
16. Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: December 02, 2025
Place: Mumbai

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/IFA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicpruamc.com, Email id: enquiry@icicpruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)* [#]	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan - Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan - Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai

Sd/-

Date : December 1, 2025

Authorised Signatory

No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicpruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicpruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146/CC26SAS020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

• EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2. Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Mail to: spdcoldstorage.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10. Last date for receipt of expression of interest	16th December 2025
11. Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12. Last date for submission of objections to provisional list	31st December, 2025
13. Date of issue of final list of prospective resolution applicants	10th January, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15. Last date for submission of resolution plans	11th February, 2026
16. Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/IFA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Date: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretariat@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 02.12.2025

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAAANKNET (formerly eBkray) <https://ibbi.baanknet.com> ("E-Auction Platform")

Schedule of important dates for the e-auction

Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAAANKNET at this link
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-842284758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/IFA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 093
Auction Process Email - gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J.P. Road, Andheri (West) Mumbai-400053, Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. in lakhs

Sl. No.	PARTICULARS	QUARTER ENDED			Half Year Ended		YEAR ENDED
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25	1,028.75
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19	(7.05)
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59	(9.46)
4.	Other Comprehensive Income	-	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59	(9.46)
6.	Paid up equity Share Capital (Face Value Rs 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40	1495.01
7.	Earnings per Share (Basic & Diluted) (Face Value Rs 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20	(0.01)

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B.), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email id: assetsale1@naainsolvency.in; reiagro@naainsolvency.com
Contact No.: +91-8800685284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time : 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUTION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAAANKNET
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 28A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE



company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

operates with an average order value of ₹274, roughly one-third of traditional e-commerce players at ₹830-1,000. At such levels, even minor inefficiencies in recommendations or logistics routing can destroy unit economics, analysts suggest.

The payoff for moving to in-house infrastructure is visible with Valmo, Meesho's logistic aggregation platform. Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025, processing nearly two-thirds of the platform's 1.26 billion orders. By routing orders across 13,683 small logistics partners, Valmo helps sellers save up to 12% on shipping costs per parcel. As more orders get processed through this routing mechanism, load on the AI engine will also increase, validating the need for internal infrastructure.

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SIM-binding to plug security gap: Govt

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assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card.

—PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shafahi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone: +91-120-8102000/8162009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaldas Thackersey Marg, BLS Marine Lines, Mumbai - 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2. Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Delsite Road, Mumbai, Maharashtra - 400013.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5. Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6. Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7. Number of employees/ workmen	No information Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
10. Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11. Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12. Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13. Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15. Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
16. Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: December 02, 2025
Place: Mumbai

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/IFA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicpruamc.com, Email id: enquiry@icicpruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)* [#]	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan - Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan - Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai

Sd/-

Date : December 1, 2025

Authorised Signatory

No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicpruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicpruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146/CC26SA020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2. Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Mail to: spdcoldstorage.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10. Last date for receipt of expression of interest	16th December 2025
11. Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12. Last date for submission of objections to provisional list	31st December, 2025
13. Date of issue of final list of prospective resolution applicants	10th January, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15. Last date for submission of resolution plans	11th February, 2026
16. Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/PA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Date: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretarial@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Place: Aluva
Date : 02.12.2025

Samir P Rajdev
Company Secretary

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty, or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAAANKNET (formerly eBkray) <https://bbi.baanknet.com> ("E-Auction Platform")

Schedule of important dates for the e-auction

Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAAANKNET at this link
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/PA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 093
Auction Process Email - gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J.P. Road, Andheri (West) Mumbai-400053, Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. in lakhs

Sl. No.	PARTICULARS	QUARTER ENDED			Half Year Ended		YEAR ENDED
		30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25	1,028.75
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19	(7.05)
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59	(9.46)
4.	Other Comprehensive Income	-	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59	(9.46)
6.	Paid up equity Share Capital (Face Value Rs 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40	1495.01
7.	Earnings per Share (Basic & Diluted) (Face Value Rs 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20	(0.01)

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@naainsolvency.in; reagro@naainsolvency.com
Contact No.: +91-8800685284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time: 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eauction-ibbi/home>

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI auction Portal by BAAANKNET
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., [https](https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited)

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE

Meesho will deploy ₹1,390 crore for cloud infra & ₹480 crore for salaries of AI teams

■ The platform operates with an average order value of ₹274

■ Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025

■ It is piloting commercialisation of its AI capabilities to external businesses

■ AWS initiated arbitration proceedings against Meesho over ₹127 cr in alleged unpaid bills

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

operates with an average order value of ₹274, roughly one-third of traditional e-commerce players at ₹830-1,000. At such levels, even minor inefficiencies in recommendations or logistics routing can destroy unit economics, analysts suggest.

The payoff for moving to in-house infrastructure is visible with Valmo, Meesho's logistic aggregation platform. Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025, processing nearly two-thirds of the platform's 1.26 billion orders. By routing orders across 13,683 small logistics partners, Valmo helps sellers save up to 12% on shipping costs per parcel. As more orders get processed through this routing mechanism, load on the AI engine will also increase, validating the need for internal infrastructure.

The strategic shift follows Meesho's contentious experience with third-party providers. AWS initiated arbitration proceedings against Meesho over ₹127 crore in alleged unpaid bills under a February 2022 contract, with Meesho filing a counterclaim of ₹86 crore citing service deficiencies. The company has since moved to Google Cloud, but the dispute underscores dependency risks.

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card.

—PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shafahi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-8102000/8162009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. can be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaladas Thackersey Marg, BLS Marine Lines, Mumbai - 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2. Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Deisse Road, Mumbai, Maharashtra - 400013.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5. Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6. Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7. Number of employees/ workmen	No information Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
10. Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11. Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12. Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13. Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15. Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
16. Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Dated: December 02, 2025
Place: Mumbai

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/IFA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)* [#]	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan - Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan - Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Place: Mumbai
Date : December 1, 2025

Sd/-
Authorised Signatory

No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146/CC26SAS020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

• EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2. Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Mail to: spdcoldstorage.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10. Last date for receipt of expression of interest	16th December 2025
11. Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12. Last date for submission of objections to provisional list	31st December, 2025
13. Date of issue of final list of prospective resolution applicants	10th January, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15. Last date for submission of resolution plans	11th February, 2026
16. Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/IFA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Dated: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG.OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretarial@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 02.12.2025

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty, or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAAANKNET (formerly eBkray) <https://bbi.baanknet.com> ("E-Auction Platform")

Schedule of important dates for the e-auction

Event	Date and Time
Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAAANKNET at this link
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/IFA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 093
Auction Process Email - gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J.P. Road, Andheri (West) Mumbai-400053, Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. in lakhs

Sl. No.	PARTICULARS	QUARTER ENDED			Half Year Ended		YEAR ENDED
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25	1,028.75
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19	(7.05)
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59	(9.46)
4.	Other Comprehensive Income	-	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59	(9.46)
6.	Paid up equity Share Capital (Face Value Rs 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40	1495.01
7.	Earnings per Share (Basic & Diluted) (Face Value Rs 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20	(0.01)

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B.), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email id: assetsale1@naainsolvency.in; reagro@naainsolvency.com
Contact No.: +91-8800685284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time : 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUTION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAAANKNET.
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 28A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited/> and from the E-Auction Process Document, prior to submission of EMD and participation in the process.

CA Anil Goel
Liquidator of REI Agro Limited
Registration No. IBBI/IFA-001/IP-P00118/2017-2018/10253
E-mail: reagro@naainsolvency.com
Contact No. - +91 11-46664623

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE

Meesho will deploy ₹1,390 crore for cloud infra & ₹480 crore for salaries of AI teams

■ The platform operates with an average order value of ₹274

■ Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025

■ It is piloting commercialisation of its AI capabilities to external businesses

■ AWS initiated arbitration proceedings against Meesho over ₹127 cr in alleged unpaid bills

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

operates with an average order value of ₹274, roughly one-third of traditional e-commerce players at ₹830-1,000. At such levels, even minor inefficiencies in recommendations or logistics routing can destroy unit economics, analysts suggest.

The payoff for moving to in-house infrastructure is visible with Valmo, Meesho's logistic aggregation platform. Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025, processing nearly two-thirds of the platform's 1.26 billion orders. By routing orders across 13,683 small logistics partners, Valmo helps sellers save up to 12% on shipping costs per parcel. As more orders get processed through this routing mechanism, load on the AI engine will also increase, validating the need for internal infrastructure.

The strategic shift follows Meesho's contentious experience with third-party providers. AWS initiated arbitration proceedings against Meesho over ₹127 crore in alleged unpaid bills under a February 2022 contract, with Meesho filing a counterclaim of ₹86 crore citing service deficiencies. The company has since moved to Google Cloud, but the dispute underscores dependency risks.

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card. —PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shafahi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-8102000/8162009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. can be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaladas Thackersey Marg, BLS Marine Lines, Mumbai - 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2. Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Deisle Road, Mumbai, Maharashtra - 400013.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5. Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6. Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7. Number of employees/ workmen	No information Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
10. Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11. Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12. Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13. Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15. Last date for submission of resolution plans.	29-01-2026 (Original) 29-01-2026 (Extended)
16. Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Dated: December 02, 2025
Place: Mumbai

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/IFA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) [#]	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan - Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan - Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai

Sd/-

Date : December 1, 2025

Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146/CC26SAS020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

• EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2. Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Mail to: spdcoldstorage.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10. Last date for receipt of expression of interest	16th December 2025
11. Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12. Last date for submission of objections to provisional list	31st December, 2025
13. Date of issue of final list of prospective resolution applicants	10th January, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15. Last date for submission of resolution plans	11th February, 2026
16. Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/IFA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Date: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretarial@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 02.12.2025

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAAANKNET (formerly eBkray) <https://ibbi.baanknet.com> ("E-Auction Platform").

Schedule of important dates for the e-auction

Event	Date and Time
Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAAANKNET at this link.
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/IFA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 093
Auction Process Email - gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J.P. Road, Andheri (West) Mumbai-400053, Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. in lakhs

Sl. No.	PARTICULARS	QUARTER ENDED			Half Year Ended		YEAR ENDED
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25	1,028.75
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19	(7.05)
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59	(9.46)
4.	Other Comprehensive Income	-	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59	(9.46)
6.	Paid up equity Share Capital (Face Value Rs 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40	1495.01
7.	Earnings per Share (Basic & Diluted) (Face Value Rs 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20	(0.01)

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B.), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@aaainsolvency.in; reagro@aaainsolvency.com
Contact No.: +91-8800865284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time: 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUTION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAAANKNET.
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 28A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited/> and from the E-Auction

PPGCL
Prayagraj Power Generation Company Limited

Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO- Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 (SOJAL VIKRAM PALKHIWALA)
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaldas Thackersey Marg, Near Marine Lines, Mumbai – 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl. No.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RELEVANT PARTICULARS
1.	Address of the registered office under section 25(2)(h) of the Code is available at URL:	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECRC0305E Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Delisle Road, Mumbai, Maharashtra – 400013.
2.	Details of place where majority of fixed assets are located	Not Available
3.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
4.	Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
5.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
6.	Number of employees/ workmen	Details Available
7.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at circ.rhfi@yahoo.com
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at circ.rhfi@yahoo.com
9.	Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
10.	Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
11.	Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
12.	Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
13.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
14.	Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
15.	Process email id to submit Expression of Interest	circ.rhfi@yahoo.com
16.	Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: December 02, 2025
Place: Mumbai

Sd/-
Umesh Balaram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No. IBBI/PA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - circ.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83,
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)*#	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan - Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan - Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Place: Mumbai
Date : 01/12/2025
No. 001/2025

Sd/-
Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28520MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146 / CC26SAS020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28520MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

EPC of 110KV 1-Core 630sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New Pl No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl. No.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RELEVANT PARTICULARS
1.	Address of the registered office	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2.	Details of place where majority of fixed assets are located	New Pl No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3.	Details of place where majority of fixed assets are located	NA
4.	Installed capacity of main products/ services	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year.
6.	Number of employees/ workmen	Nil (No employees working currently)
7.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Mail to: spdcoldstorage.cirp@gmail.com
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
9.	Last date for receipt of expression of interest	16th December 2025
10.	Date of issue of provisional list of prospective resolution applicants	26th December, 2025
11.	Last date for submission of objections to provisional list	31st December, 2025
12.	Date of issue of final list of prospective resolution applicants	10th January, 2026
13.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
14.	Last date for submission of resolution plans	11th February, 2026
15.	Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/PA-001/IP-P01368/2018-19/12131
A-501, Shanti Heights, Plot No. 2,3,9/10, Sector 11, Koparkharine, Navi Mumbai - 400709, MH.

Date: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD., REG. OFFICE: Ph. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101. FAX: 0464-2622263,
E-MAIL: secretariat@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNIL N	116007	509354 21893920	21891266 - 21893920	5310
			607913	174514153 - 174516807	

Sd/-
Samir P Rajdev
Place: Aluva
Date : 02.12.2025
Company Secretary

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', 'without any representation, warranty, or indemnity'. The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBkray) <https://bbi.baanknet.com> ("E-Auction Platform").

Schedule of important dates for the e-auction

Sl. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1.	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2.	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3.	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4.	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAANKNET at this link.
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-842284758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No. IBBI/PA-001/IP-P00003/2016-17/10011
AFA No. - AA1/100/11/003/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : Yesss/Works Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 093
Place: Delhi
Date: December 02, 2025
Auction Process Email - gofirstauction@gmail.com

Meesho bets over 40% of IPO money on in-house AI infra

ANEESS HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE

Meesho will deploy **₹1,390 crore** for cloud infra & **₹480 crore** for salaries of AI teams

■ The platform operates with an average order value of **₹274**

■ Valmo has scaled from handling just **1.83%** of orders in FY23 to **61.06%** by April-June 2025

■ It is piloting commercialisation of its AI capabilities to external businesses

■ AWS initiated arbitration proceedings against Meesho over **₹127 cr** in alleged unpaid bills

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

operates with an average order value of ₹274, roughly one-third of traditional e-commerce players at ₹830-1,000. At such levels, even minor inefficiencies in recommendations or logistics routing can destroy unit economics, analysts suggest.

The payoff for moving to in-house infrastructure is visible with Valmo, Meesho's logistics aggregation platform. Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025, processing nearly two-thirds of the platform's 1.26 billion orders. By routing orders across 13,683 small logistics partners, Valmo helps sellers save up to 12% on shipping costs per parcel. As more orders get processed through this routing mechanism, load on the AI engine will also increase, validating the need for internal infrastructure.

The strategic shift follows Meesho's contentious experience with third-party providers. AWS initiated arbitration proceedings against Meesho over ₹127 crore in alleged unpaid bills under a February 2022 contract, with Meesho filing a counterclaim of ₹86 crore citing service deficiencies. The company has since moved to Google Cloud, but the dispute underscores dependency risks.

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

—PTI

Telcos: Mandatory move for messaging apps a milestone

INDUSTRY BODY COAI on Monday said Telecom Department's move mandating that messaging apps like WhatsApp will work only with an active SIM would bolster national security and pledged telecom operators' commitment to supporting the seamless implementation of the latest directive. Such continuous linkage ensures complete accountability and traceability for any activity undertaken by the SIM card and its associated communication app, "closing long-persistent gaps that have enabled anonymity

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card. —PTI

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J P Road, Andheri (West) Mumbai-400053. Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. In lakhs.

Sl. No.	PARTICULARS	QUARTER ENDED		Half Year Ended		YEAR ENDED
		30.09.2025	30.06.2025	30.09.2024	30.09.2025	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	1,028.75
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59
4.	Other Comprehensive Income	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59
6.	Paid up Equity Share Capital (Face Value Re 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40
7.	Earnings per Share (Basic & Diluted) (Face Value Re 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20

There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel

Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B.)
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@aaainsolvency.in; reagro@aaainsolvency.com
Contact No.: +91-8800865284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of Sale for Sale of Company Slump Sale Basis: 05th January, 2026
Time: 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations, 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUCION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUCION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAANKNET.
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of Sale" Clause 15A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to promulgate any single bid and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited/> and from the E-Auction Process Document, prior to submission of EMD and participation in the process.

CA Anil Goel
Liquidator of REI Agro Limited
Registration No. IBBI/PA-001/IP-P00118/2017-2018/10253
E-mail: reagro@aaainsolvency.com
Contact No. +91 11-46664623, 8800865284

Date : 02/12/2025
Place : New Delhi

6 COMPANIES

FINANCIAL EXPRESS

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatML Stack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE



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■ The platform operates with an average order value of **₹274**

■ It is piloting commercialisation of its AI capabilities to external businesses

■ Valmo has scaled from handling just **1.83%** of orders in FY23 to **61.06%** by April-June 2025

company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

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plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually.”

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The strategic shift follows Meesho's contentious experience with third-party providers. AWS initiated arbitration proceedings against Meesho over ₹127 crore in alleged unpaid bills under a February 2022 contract, with Meesho filing a counterclaim of ₹86 crore citing service deficiencies. The company has since moved to Google Cloud, but the dispute underscores dependency risks.

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are “essential to plug a concrete security gap” that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers,” the release said.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

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Telcos: Mandatory move for messaging apps a milestone

and misuse,” COAI said.

“COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services,” SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card. —PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone: +91-120-610200/610209 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from the date this the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaldas Thackersey Marg, New Marine Lines, Mumbai – 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2.	Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Deisle Road, Mumbai, Maharashtra – 400013.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7.	Number of employees/ workmen	No Information Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending email at cirp.rhfi@yahoo.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending email at cirp.rhfi@yahoo.com
10.	Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12.	Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15.	Last date for submission of resolution plans	29-01-2026 (Original) 29-01-2026 (Extended)
16.	Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17.	Details of the corporate debtor's registration status as MSME	As per available records, the Corporate Debtor does not have MSME registration.

Dated: **December 02, 2025**
Place: **Mumbai**

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/PA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The **Tata Power Company Limited** invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (**4100057146/CC26SA5020**)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The **Tata Power Company Limited** invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (**Package Reference: CC26NP031**).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP

New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2.	Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7.	Number of employees/ workmen	Nil (No employees working currently)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Mail to: spdcoldstorage.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10.	Last date for receipt of expression of interest	16th December 2025
11.	Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12.	Last date for submission of objections to provisional list	31st December, 2025
13.	Date of issue of final list of prospective resolution applicants	10th January, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15.	Last date for submission of resolution plans	11th February, 2026
16.	Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/PA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2, 3, 9b/10, Sector 11, Koparkhane, Navi Mumbai - 400709, MH.

Dated: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretariat@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 02.12.2025

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by **Go Airlines (India) Limited (in Liquidation)** which forms a part of the liquidation estate of **Go Airlines (India) Limited (in Liquidation)**, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', 'without any representation, warranty, or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBkay) <https://bbi.baanknet.com> ("E-Auction Platform")

Schedule of important dates for the e-auction

Sl. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1.	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,02	3,00,000
2.	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3.	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4.	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAANKNET at this link.
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/PA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai – 400 093
Auction Process Email – gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J P Road, Andheri (West) Mumbai-400053. Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Sl. No.	PARTICULARS	QUARTER ENDED		Half Year Ended		YEAR ENDED
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2024 (Unaudited)	
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	2,127.25
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59
4.	Other Comprehensive Income	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59
6.	Paid up equity Share Capital (Face Value Re 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40
7.	Earnings per Share (Basic & Diluted) (Face Value Re 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Sd/-
Vijay Pujara
Managing Director

Place : Mumbai
Date : 22nd November 2025

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata - 700071 (W.B), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@aaainsolvency.com; reagro@aaainsolvency.com
Contact No.: +91-8800865284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: **05th January, 2026**
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform- **03rd January, 2026 till 4.00 P.M.**
Last Date of EMD Submission: **03rd January, 2026 till 5.00 P.M.**

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-Auction platform <https://bbi.baanknet.com/eaction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of factories of Corporate Debtor on a slump sale basis as per Regulation 32(b) & EAUTION/DOC/12/2025/10 Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAANKNET.
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/public-announcement/rei-agro-limited/> and from the E-Auction Process Document, prior to submission of EMD and participation in the process.

Sd/-
CA Anil Goel
Liquidator of REI Agro Limited
Registration No. IBBI/PA-001/IP-P00018/2017-2018/10253
E-mail: reagro@aaainsolvency.com
Contact No. +91 11-46664623, 8800865284

Date : 02/12/2025
Place : New Delhi

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83,
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{5*}	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan – Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan – Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Place: Mumbai
Date : December 1, 2025

Sd/-
Authorised Signatory

No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully

Meesho bets over 40% of IPO money on in-house AI infra

ANEES HUSSAIN
Bengaluru, December 1

E-COMMERCE PLATFORM MEESHO'S proprietary AI engine already drives 74.57% of all orders on its platform to power personalised recommendations, dynamic pricing, and automated cataloging. Now, the company is betting ₹1,870 crore — which forms 44% of its ₹5,421 crore IPO proceeds — towards owning the infrastructure to run this AI, which it thinks will be cheaper than renting it from cloud giants like Amazon Web Services, Azure, or Google Cloud.

The investment reflects a critical inflection point: Meesho's AI has grown so large that the economics of relying on external cloud computing no longer works. The platform's BharatMLStack AI engine processes 5.92 billion data points daily, and makes 6.4 trillion real-time predictions at peak, as of September 30, 2025, up 40% in just four months since filing its draft red herring prospectus (DRHP). Meanwhile, data storage jumped 34% to 55 petabytes during the same period. Server and software costs surged 60% to ₹437.2 crore in the six months ended September 2025, as per the

STRATEGIC MOVE



company's red herring prospectus. At this trajectory, continuing to rent infrastructure would mean spiralling costs.

"When deploying AI-based solutions at consumer scale, cloud infrastructure costs from providers like Amazon Web Services, Microsoft's Azure, and Google Cloud can quickly become unsustainable," said a Bangalore-based analyst tracking the sector. "When you're processing billions of data points daily and serving 200 million

plus users, the difference between AWS/Azure pricing and owned infrastructure can be hundreds of crores annually."

According to the firm's RHP, Meesho will deploy ₹1,390 crore for cloud infrastructure and ₹480 crore for salaries of AI and machine learning teams at subsidiary Meesho Technologies.

Such optimisations become even more critical for Meesho as it operates at thinner margins as compared to other e-commerce players. The platform

operates with an average order value of ₹274, roughly one-third of traditional e-commerce players at ₹830-1,000. At such levels, even minor inefficiencies in recommendations or logistics routing can destroy unit economics, analysts suggest.

The payoff for moving to in-house infrastructure is visible with Valmo, Meesho's logistic aggregation platform. Valmo has scaled from handling just 1.83% of orders in FY23 to 61.06% by April-June 2025, processing nearly two-thirds of the platform's 1.26 billion orders. By routing orders across 13,683 small logistics partners, Valmo helps sellers save up to 12% on shipping costs per parcel. As more orders get processed through this routing mechanism, load on the AI engine will also increase, validating the need for internal infrastructure.

The strategic shift follows Meesho's contentious experience with third-party providers. AWS initiated arbitration proceedings against Meesho over ₹127 crore in alleged unpaid bills under a February 2022 contract, with Meesho filing a counterclaim of ₹86 crore citing service deficiencies. The company has since moved to Google Cloud, but the dispute underscores dependency risks.

SIM-binding to plug security gap: Govt

PEGGING CYBER-FRAUD losses at over ₹22,800 crore in 2024 alone, the government on Monday said its latest directions on mandatory, continuous SIM-device binding for use of messaging apps are "essential to plug a concrete security gap" that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds.

The direction does not affect the cases where the SIM is present in the handset, and the user is on roaming, the Ministry of Communications

assured in a release.

"DoT's SIM-binding directions are essential to plug a concrete security gap that cybercriminals are exploiting to run large-scale, often cross-border, digital frauds. Accounts on instant messaging and calling apps continue to work even after the associated SIM is removed, deactivated or moved abroad, enabling anonymous scams, remote digital arrest frauds and government impersonation calls using Indian numbers," the release said.

Telcos: Mandatory move for messaging apps a milestone

INDUSTRY BODY COAI on Monday said Telecom Department's move mandating that messaging apps like WhatsApp

will work only with an active SIM would bolster national security and pledged telecom operators' commitment to supporting seamless implementation of the latest directive. Such continuous linkage ensures complete accountability and traceability for any activity undertaken by the SIM card and its associated communication app, "closing long-persistent gaps that have enabled anonymity

and misuse," COAI said.

"COAI welcomes and commends the Department of Telecommunications (DoT) for taking a landmark step towards bolstering national security and safeguarding our citizens, by mandating SIM-binding for devices for app-based communication services," SP Kochhar, director general of COAI, said.

The comment from the apex body comes after directions by government that would ensure app-based communication services are continuously linked to a user's active SIM card. —PTI

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shafahi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **Hiring of Ambulance Services (ALS & BLS Type)** of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. can be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **8th December 2025**.

LOSS OF SHARE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **P H Capital Ltd** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
S000451	SOJAL VIKRAM PALKHIWALA	2900	2933401 To 2936300	30079

Dated: 01/12/2025 [SOJAL VIKRAM PALKHIWALA]
Name and Registered Office address of Company :
P H Capital Ltd, 5D, Kakad House, 5th Floor, A Wing, Sir Vithaladas Thackersey Marg, BLS Marine Lines, Mumbai – 400020, Maharashtra.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE HOME FINANCE LIMITED
OPERATING IN BANKING, FINANCIAL SERVICES, AND INSURANCE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE HOME FINANCE LIMITED CIN: L67190MH2008PLC183216 PAN: AAECR0305E
2. Address of the registered office	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Deisle Road, Mumbai, Maharashtra – 400013.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5. Installed capacity of main products/ services	Company is into the business of Mortgage-Based Lending, Including Providing Home Loans, Affordable Housing Loans, Loans Against Property, and Construction Finance.
6. Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7. Number of employees/ workmen	No information Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending email at cirp.rhfi@yahoo.com
10. Last date for receipt of expression of interest	30-11-2025 (Original) 07-12-2025 (Extended)
11. Date of issue of provisional list of prospective resolution applicants	10-12-2025 (Original) 10-12-2025 (Extended)
12. Last date for submission of objections to provisional list	15-12-2025 (Original) 15-12-2025 (Extended)
13. Date of issue of final list of prospective resolution applicants	25-12-2025 (Original) 25-12-2025 (Extended)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-12-2025 (Original) 30-12-2025 (Extended)
15. Last date for submission of resolution plans.	29-01-2026 (Original) 29-01-2026 (Extended)
16. Process email id to submit Expression of Interest	cirp.rhfi@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: December 02, 2025
Place: Mumbai

Sd/-
Umesh Baram Sonkar
Resolution Professional

In the Matter of Reliance Home Finance Limited
IBBI Reg. No: IBBI/IFA-001/IP-P-02619/2021-2022/14043
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.rhfi@yahoo.com

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai – 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 4, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) [#]	NAV as on November 28, 2025 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.0361
ICICI Prudential Fixed Maturity Plan Series 88 - 1226 Days Plan F		
Quarterly IDCW	0.0500	12.1056
Direct Plan – Quarterly IDCW	0.0500	12.1821
Half Yearly IDCW	0.0500	12.1568
Direct Plan – Half Yearly IDCW	0.0500	12.2355

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai

Sd/-

Date : December 1, 2025

Authorised Signatory

No. 001/12/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

Antivirus for OT network (4100057146/CC26SA020)

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by **22.12.2025, 17.00 Hours**.

Also, all future corrigendum's (if any), to the above tender will be informed on website <https://www.tatapower.com> only.

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 110KV 1-Core 630 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for providing power supply to 110KV Western Railway Dahisar TSS from Borivali RSS (Package Reference: CC26NP031).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 12th December 2025** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPD COLD STORAGE LLP
New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SPD COLD STORAGE LLP (LLPIN: AAM-4179)
2. Address of the registered office	New PI No. 305, Gate No. 2, E Ward, Gadi Adda Shahu Market Yard, Kolhapur, Maharashtra, India, 416005.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land measuring 1580 sq. mtrs in Market Yard, Kolhapur
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations was Rs. 1,10,87,34,649/- as on 31st March, 2022. No operations have been carried out for over a year
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Mail to: spdcoldstorage.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Email Request to be sent on: spdcoldstorage.cirp@gmail.com
10. Last date for receipt of expression of interest	16th December 2025
11. Date of issue of provisional list of prospective resolution applicants	26th December, 2025
12. Last date for submission of objections to provisional list	31st December, 2025
13. Date of issue of final list of prospective resolution applicants	10th January, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th January, 2026
15. Last date for submission of resolution plans	11th February, 2026
16. Process email id to submit Expression of Interest	spdcoldstorage.cirp@gmail.com

Prashant Jain
Resolution Professional in the matter of SPD COLD STORAGE LLP
Registration Number: IBBI/IFA-001/IP-P01368/2018-19/12131
A-301, Shanti Heights, Plot No. 2,3,9b/10, Sector 11, Koparkharne, Navi Mumbai - 400709, MH.

Date: 02nd December, 2025
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD, REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,
E-MAIL: secretarial@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	SUNILA N	116007	509354	21891266 - 21893920	5310
			607913	1714514153 - 1714516807	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 02.12.2025

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION)
C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI DL 110035 IN CIN: U63013DL2004PLC217305
(A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under Insolvency and Bankruptcy Code, 2016

Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is', 'without any recourse basis', without any representation, warranty, or indemnity. The sale will be undertaken by the undersigned through the e-auction platform BAAANKNET (formerly eBkray) <https://bbi.baanknet.com> ("E-Auction Platform").

Schedule of important dates for the e-auction

Last date and time to submit eligibility documents and section 29A undertaking	December 07, 2025, 7:00 PM
Last date and time to deposit the earnest money deposit ("EMD")	January 04, 2026, 7:00 PM
Date and time of the e-auction	January 06, 2026, 10:00 AM to 7:00 PM
Last date for payment of final sale consideration	As per the Asset Sale Process Document (ASPD) available on the auction platform

Sr. No.	Asset Description	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)
1	Aircraft Cabin Catering Trolleys & Inventory	3310	1,38,80,015	13,88,002	3,00,000
2	Car 1- Toyota Fortuner	3257	2,98,750	29,875	15,000
3	Car 2- Tata Sumo	3308	1,08,875	10,888	5,000
4	Car 3- Tata Indica	3309	63,375	6,338	5,000

*Excluding inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 04 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAAANKNET at this link
- The prospective bidders shall submit the requisite eligibility documents and the EMD through the E-Auction Platform within the stipulated timelines.
- The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of IBC to the extent applicable and that if found ineligible at any stage, the EMD shall be forfeited.
- For any query regarding the e-auction please contact at (+91-8422884758) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited- Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: IBBI/IFA-001/IP-P00003/2016-17/10011
AFA No. - AA1/10011/02/311225/107638
AFA Valid till December 31, 2025
Address for Correspondence : YesssWorks Space Private Limited
S13-S14, 2nd Floor Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai – 400 093
Auction Process Email – gofirstauction@gmail.com

Place: Delhi
Date: December 02, 2025

THINKINK PICTUREZ LIMITED
Regd Off.: A-206, Eversun CHS Ltd, Sahakar Nagar, J.P. Road, Andheri (West) Mumbai-400053, Maharashtra, India
CIN: L22300MH2008PLC181234
E-mail: kjha@thinkinkpicturez.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

Rs. in lakhs

Sl. No.	PARTICULARS	QUARTER ENDED			Half Year Ended		YEAR ENDED
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	
1.	Total income from operations (net)	15.00	105.50	117.25	120.50	217.25	1,028.75
2.	Net Profit before tax*	2.30	77.05	64.42	79.35	81.19	(7.05)
3.	Net Profit after tax*	1.69	53.36	46.18	59.35	58.59	(9.46)
4.	Other Comprehensive Income	-	-	-	-	-	-
5.	Total Comprehensive Income for the period (Net of Tax)	1.69	53.36	46.18	59.35	58.59	(9.46)
6.	Paid up equity Share Capital (Face Value Rs 1/- per share)	4740.48	4740.48	1481.40	4740.48	1481.40	1495.01
7.	Earnings per Share (Basic & Diluted) (Face Value Rs 1/- per share) (not annualised)	-	0.01	0.16	0.06	0.20	(0.01)

* There was no exceptional and extra-ordinary item during the quarter and half year ended September 30, 2025.

NOTES:

- The above results after being reviewed by the Audit Committee have been taken on record by the Board at its meeting held on 22nd November, 2025.
- The statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Limited Review Report has been carried out by the Statutory Auditors for the above period.
- The figures are regrouped in previous year also, wherever considered necessary, to make them comparable.

Place : Mumbai
Date : 22nd November 2025

Sd/-
Vijay Pujara
Managing Director

REI AGRO LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata – 700071 (W.B.), India
IBBI Address: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale1@naainsolvency.in; reagro@naainsolvency.com
Contact No.: +91-8800685284; (Mr. Wasim and Adv. Harsh Gupta)

E-Auction - Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company Slump Sale Basis: 05th January, 2026
Time: 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: 03rd January, 2026 till 4.00 P.M.
Last Date of EMD Submission: 03rd January, 2026 till 5.00 P.M.

Sale of Assets in slump sale or Plant as a Whole in view of Regulation 32(b) & Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eauction-ibbi/home>

Block	Description	Reserve Price (INR)	EMD (INR)	Incremental value (INR)
A	Sale of Land on piecemeal basis situated in Unit I on piecemeal basis	29,72,11,905	2,97,21,190	5,00,000/-
B	Sale of Land on piecemeal basis situated in Unit II on piecemeal basis	40,00,50,000	4,00,05,000	5,00,000/-
C	Sale of Factory of corporate debtor in a slump sale, including Land & Building, situated at Unit III - Plot No. 126, Sector 6, Bawal, Haryana, 123501	31,78,37,932	3,17,83,793	5,00,000/-
D	Sale of Land on piecemeal basis situated in Unit III on piecemeal basis	29,84,04,387	2,98,40,438	5,00,000/-
E	Sale of Building structures and shed situated in Unit III on piecemeal basis	82,66,175	8,26,617	1,00,000/-

Note - Kindly refer to E-Auction Document bearing no. EAUTION/DOC/12/2025/11 for clarification on Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 24.08.2017. The sale will be done by the undersigned through E-auction platform <https://bbi.baanknet.com/eauction-ibbi/home>

Terms & Conditions of the Sale are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAAANKNET
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I 'Mode of sale' Clause 1(5A), Bidders must declare they aren't disqualified under Section 28A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the

जेएम फायनान्शियल प्रोडक्टस् लिमिटेड सीआयएफ क्र: ३७४१४०एमएच१८८पीएलसी०३३३७, कॉमिस्ट कार्यालय: ३रा मजला, सुभाषिण आर्यदी पार्क, प्लॉट क्र. ६८ई, दत्त पाडा रोड लगन, ठाटा स्ट्रीट स्मोर, बोरिवली (पुं), मुंबई - ४०० ०६६	
कच्चा सूचना	
सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट, २००१ च्या कलम १३(४) सहवाचता सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स, २००२ (रुल्स) च्या नियम ८(१) अंतर्गत. (जोडपत्र IV) ज्याअर्थी निम्नस्वाक्षरीकारांनी जेएम फायनान्शियल प्रोडक्टस् लिमिटेड (यापुढे जेएमएफपीएल असे संदर्भित) चे प्राधिकृत अधिकारी म्हणुन सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट, २००२ आणि कलम १३(२) सहवाचता रुल्सच्या नियम ३ अंतर्गत खालील दिलेल्या तपशिलांनुसार संबंधित सूचनेच्या तारखेपासून ६० दिवसांत संबंधित मागणी सूचनेत नमूद केलेली रक्कम चुकती करण्यासाठी येथील खालील नमूद केलेल्या कर्जदार/सह-कर्जदार/हमीदार यांना बोलाविय्यासाठी मागणी सूचना जारी केली होती. कर्जदार/सह-कर्जदार/हमीदार यांनी मागितलेली रक्कम परतफेड करण्यास कसू केल्याने, कर्जदार/सह-कर्जदार/हमीदार आणि सर्वसामान्य जनतेला याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी जेएमएफपीएल च्या वतीने सदर अधिनियमाच्या कलम १३(४) सहवाचता सदर नियमांच्या नियम ८(१) अंतर्गत त्यांना दिलेल्या अधिकारांचा वापर करून याखालील विवर्णित मिळकतीचा कब्जा घेतला आहे. विशेषकरून कर्जदार/सह-कर्जदार/हमीदार आणि सर्वसामान्य जनतेला इशारा देण्यात येत आहे की, त्यांनी खालील नमूद मिळकतीशी व्यवहार करू नये आणि सदर मिळकतीशी कोणताही व्यवहार याखालील नमूद केलेली रक्कम सह त्यावरील पुढील व्याजासह जेएमएफपीएल च्या प्रथम प्रभाराच्या अधीन असेल.	
कर्जदार, सह-कर्जदार, हमीदार कर्ज खाते क्र.	१. कच्चाची तारीख, २. मागणी सूचनेची तारीख, ३. रोजीसप्रमाण येथील कब्जाचे
१. मे. किस्मत लॉन्डी २. कु. स्वाभिका सुरेशचंद कानोजिया ३. सी. सुरेशचंद्र रामकिशोर कानोजिया ४. सी. वंदना सुरेशचंद कानोजिया कर्ज खाते क्रमांक – एलएएयुएम२४००००९९१६६	१. २८-११-२०२५, २. १७-०७-२०२५ रु. १,३५,५७,४५२/- (रुपये एक कोटी पत्तीस लाख सत्ताचर हजार चारशे बावन्न मात्र) १६/०९/२०२५ रोजीसप्रमाण येथील.
दिनांक : ०२-१२-२०२५, ठिकाण: मुंबई	सही/- प्राधिकृत अधिकारी. जेएम फायनान्शियल प्रोडक्टस् लिमिटेडकरिता

जारी सूचना

शाखा कार्यालय: आयसीआयसीआय बँक लिमिटेड, कार्यालय क्र. २०१-बी, २रा मजला, रोड क्र. १, प्लॉट क्र. -बी३, वाकपन्य आयटी पार्क, वांगळे इंडस्ट्रीयल इस्टेट, ठाणे, महाराष्ट्र - ४००६०४.

सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट, २००२ च्या कलम १३(२) अन्वये सूचना घीएफएफएल दायमान केलेल्या कर्ज काराद्वारास नमूद केलेल्या गृहकर्ज सुविधेच्या संदर्भात ताराणीची समजूतदार कर्तव्याचा संबंधात आयसीआयसीआय बँक लि. (दिव्या हाऊसिंग फायनान्स लि. द्वारे आयसीआयसीआय बँकेकडे कर्ज अधिस्ताकीने केन्यावर) जारी करण्यात आली होती आणि खालील कर्जदार, ज्यांनी तारण पत्रमार्फतच घेतलेल्या कर्ज सुविधेची भुलत आणि व्याजाचा पत्तावा करण्यास कसू केलेली आहे आणि कर्ज नोंद परफॉर्मिंग असेट्स (एफपीए) म्हणून वर्गीकृत करण्यात आले आहे. त्यांच्या अंतिम जात पत्त्यावर त्यांना सूचना जारी करण्यात आली होती. तथापि ती न बजावता परत आली म्हणून सदर जाहीर सूचनेच्या माग्वे त्यांना याद्वारे सूचित करण्यात येत आहे.

अ. क्र.	कर्जदार/सह-कर्जदार/हमीदाराचे नाव/ कर्ज खाते क्रमांक (डीएफएफएल आणि लॅन आणि आयसीआयसीआय न्यू लॅन) आणि पत्ता	अंमलबजावणीविषयक नाव/ तारण मतेच्या मिळकतीचा पत्ता	सूचना पादविषयाची तारीख/ सूचनेच्या तारखेस कळविण्यात पत्ता	एफपीए तारीख
१.	महेंद्र रामदास चव्हाण/ निर्मलादास रामदास चव्हाण/ (सुबुडेश्वरलाल००००५४१२०७) आणि बॉई ०१, मु. दापोरे, पोस्ट गिरसोली, जळगाव, जळगाव, महाराष्ट्र - ४२५००२०	कलिंग क्र. ५२/४/पी क्र. ५२ स. क्र. ३२६/१ सध्या नगर, केसीई पांफच्या जवळ, कॅनबल रोड, आन्हाणे गिरावर, जळगाव, जळगाव, महाराष्ट्र - ४२१२४४	ऑक्टोबर १६, २०२५ रु. ६,२४,८००.००/-	०८-०९-२०२५
२.	उममराव भाऊसाहेब गावंडे/ कमलाबाई उममराव गावंडे/ (सुबुडेश्वरपुआ००००५०२०५७३) आणि मु. पोस्ट आलवणा तालुका भोकरदन, महाराष्ट्र, जावना - ४३१११४	फ्लॅट क्र. ०५, २रा मजला, स्मारा स. ए-२, द्वापारीली रिसिडन्स, पट. क्र. १६०, मौजे सासणी, महाराष्ट्र, कोणार्करा - ४४१००१	ऑक्टोबर १६, २०२५ रु. ३,८८,७६१.९९/-	०८-०९-२०२५
३.	रिजवान शौकत माजगावकर/ नजमिन रिजवान माजगावकर/ (व ४४, डी अ 1 २ 1 3 1 ० ० ० ५ ० ३ ३ ६ ९ २ / कृष्णेश्वरीलाल००००५०३६९१२) आणि एच. क्र. ८८/३ भाग मीरुला, मिक्कवाडी, ल्नागिरी, ल्नागिरी, महाराष्ट्र, ल्नागिरी - ४१५६१२	एक. क्र. डी ७, स्ट्रीटएअर पहिला मजला, डी विंग, एश्याय स्टूड्योस, स. क्र. ५०११, एच. क्र. २बी/११८/२, सीटीएस, क्र. ८३६डी, ८० फ्लूट रोड, राहाठपूर, महाराष्ट्र, ल्नागिरी - ४१५६१२	ऑक्टोबर १६, २०२५ रु. २४,७५,६०५.००/-	०८-०९-२०२५

पक्षीनी बाबणीचीकरिता घेतले उल्लेखनात आली आहेत. वरील कर्जदार आणि/किंवा त्याचे हमीदार (प्रत्येक वेळे) यांना सदर सूचना प्रसिद्धी तारखेपासून ६० दिवसात थकबाकी रक्कम अर्जात सूचना दिल्याने नोंदणीकृत वत आहे. कसूर केल्यास सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनन्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट २००२ च्या तरतुदी अन्वये पुढील पावले उचलण्यात येतील. प्राधिकृत अधिकारी, टिम आयसीआयसीआय बँक

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होम लोन सेंट्र घाटकोपर (१५४२६) : १ ला मजला, अशोक सिव्क मिस्र कापण्ड, एलबीएस मार्ग, घाटकोपर (पश्चिम), मुंबई-८६ फोन क्र.: ०२२-२५०९१२४/१२६ ईमेल: raacpc.ghatkopar@sbi.co.in
मागणी सूचना

याद्वारे सूचना देण्यात येत आहे की खालील कर्जदार/सह कर्जदार यांनी बँकेकडून मिळवलेल्या कार्याच्या सुविधेचे मुद्दल आणि व्याज परतफेड करण्यात कसूर केली आहे आणि कर्ज अनुपादक मालमता नोंद परफॉर्मिंग असेट (एफपीए) म्हणून वर्गीकृत करण्यात आली आहे. त्यांच्या शेवटच्या जात पत्त्यावर सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट आणि एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट २००२ च्या कलम १३(२) अंतर्गत त्यांना सूचना बजावण्यात आल्या होत्या, परंतु त्या परत केल्या गेल्या नाहीत आणि म्हणून त्यांना या सर्वज्ञिक सूचनेद्वारे कळविण्यात येत आहे.

अ. क्र.	कर्जदार/हमीदाराचे नाव	अंमलगत आणण्याचा जाणाऱ्या स्थावर मालमतेच्या तपशील/तारण मालमतेचा पत्ता	सूचनेची तारीख	एफपीएची तारीख	सूचनेनुसार थकबाकीची रक्कम
१.	सौ. वैशाजी विशाल मोरे आणि श्री. विशाल चंद्रकांत मोरे	फ्लॅट क्र.७७४, ५वा मजला, बी विंग, विलायबल आर्केड, सर्व्हे क्र.१७, हिस्सा क्र.९ए, नांदिवली टाईफ पंचानंद, उजवामार रुक्मा जवळ, डोंबिवली पूर्व, ठाणे-४२१२०१.	२४.११.२०२५	२२.०४.२०२५	रु. २७,०८,६४५/- (रुपये सत्तावीस लाख आठ हजार सहाशे पंचेचाविस मात्र) २४.११.२०२५ रोजीस
२.	श्री. संदीप कुमार लालन झा	फ्लॅट क्र.२०१, २रा मजला, विंग १, योग बिल्डिंग, टाईप बी, झेन कट्टी, गेट क्र.४५, ४५/२, ४७ आणि ४८, हिस्सा क्र.३, गाव पडघवली, हटिल सुगाणड भैवज जवळ, गावी खोलीली रोड, सुगाणस, रायगड-४१२०५५.	२४.११.२०२५	१३.०५.२०२५	रु. २३,०२,५५०/- (रुपये तेवीस लाख तीन हजार पाचशे पचास मात्र)

कर्जदार/हमीदारांना येथे कळविण्यात येते की, जर कर्जदार/हमीदारांनी या सूचनेचे प्रकाशन झाल्यापासून ६० दिवसांच्या जात वर नमूद केलेली रक्कम भरली नाही तर बँकेचे प्राधिकृत अधिकारी सर्वेक्षक कायद्याच्या तरतुदीनुसार, जर नमूद केल्यामागे नहाण मालमता/तारण मागमत्ता ताब्यात घेतली आहे आणि त्यानंतर लिलाव करतील. कर्जदार/हमीदारांनी सरफेसी कायद्याच्या कलम १३(३) अंतर्गत बँकेची लेखी संहती न घेता वर नमूद केलेल्या सुरक्षित मालमतेची विक्री भांडेपत्रा किंवा अन्यथा हस्तांतरण करण्यास मान्य आहे ही सर्वज्ञिक सूचना सरफेसीच्या कलम २००२ च्या कलम १३(२) अंतर्गत सूचना म्हणून मान्य केली जाईल.

जर नोंदणीकृत पोस्टाने पाठवलेली सूचना त्यांना मिळाली नाही तर कर्जदार/हमीदारांना कलम १३(२) अंतर्गत जारी केलेली मूळ सूचना कोणत्याही कामकाजाच्या दिवशी खालील निम्नस्वाक्षरीकर्त्याकडून घ्यावी अशी सूचना देण्यात येत आहे.

सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट, २००२ सहवाचता सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स, २००२ चे नियम ८(१) सहवाचना नियम १(१) च्या अन्वये खाजगी काराद्वारे स्थावर मतेच्या विक्रीकरिता सूचना आयसीआयसीआय होम फायनान्स कंपनी लि.(आयसीआयसीआय एफएफपीए) यांनी खालील तराण मिळकतीच्या विक्रीकरिता अनेक ई-लिलाव घेतले, ती ते सर्व ई-लिलाव अचरबाही झाले. आता, इच्छुक खरेदीदारांने आयसीआयसीआय एफएफपीए रु. २,००,०००/- या कनेक्चर सदर मिळकतीच्या खरेदीदारांना प्रस्तावासय सरफे किंवा आहे. याद्वारे सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्गीलेली स्थावर मिळकत तारण पत्रमार्फतच घेतले आहे, विना कसदा आयसीआयसीआय होम फायनान्स कंपनी लि.च्या प्राधिकृत अधिकार्यांनी घेतला आहे, तो "जे आहे जेथे आहे" आणि "जे आहे जेथे आहे" असे "आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड-लिलाव" च्या नवने नोंदवलेल्या/शेड्युलड बँकेवरील असणे आवश्यक आहे.								
अ. क्र.	कर्जदार/सह-कर्जदार/हमीदारा/कायदेशीर वास्तारदाराचे नावे/कॉ खाते क्र.	तारण मतेच्या तपशील वर काही असल्याचा ज्ञात भार	थकीत रक्कम	राखीव किंमत इसारा अनामत रक्कम	मिळकतीच्या निरीक्षणार्थी तारीख आणि वेळ	लिलावाची तारीख व वेळ	लिलावाच्या तारखेच्या दिवस	सरफेसी स्ट्रेट
(ए)	(बी)	(सी)	(डी)	(इ)	(एफ)	(जी)	(एच)	(आय)
१.	मिलिंद महादेव पाटकर (कर्जदार) काका मिलिंद पाटकर (सह-कर्जदार) लॉ. क्र. एलएचबीओही०००१३१२४४८	फ्लॅट क्र. जी२, ए विंग, तळ मजला, गिव दर्शन अशी जात इमारत आणि गिव रस्तो को-ओ. ही. सी. आणि राज साहोबाजी, कानकाईवाडी, जुना सर्व्हे क्र. ३८५, नवीन सर्व्हे क्र. १६०, हिस्सा क्र. १, गाव नवगिर, मीरा रोड (पूर्व), ठा. आणि नि.व.व.व.	रु. २,००,०००/- रु. २,००,०००/-	रु. २,००,०००/-	११ डिसेंबर २०२५ स. ११:०० ते दु. ०३:००	१६ डिसेंबर २०२५ दु. ०३:००	१५ डिसेंबर २०२५ रोजी वाजेच्या	प्रत्यक्ष तारखेची ताबा

अॅनलॉग लिलाव हा आमच्या एफएसी व्हॅल्यू २४२ कॅपिटल सर्विसेस प्रायव्हेट लिमिटेडची वेबसाईट (वुआएल लिंक-https://BidDeal.in) वर करण्यात येईल. संभाव्य कोटिदारांनी आयसीआयसीआय होम फायनान्स कंपनी लिमिटेडकडे, या मरकबाच्या पूर्वीत भागात वरील नमूद शाखा कार्यालयात परते येता आनमान रक्कम (इसरा) चा आटीडीएस/डिमांड ड्रायव (डीडी) (कॉलम ई नपथे उल्लेख) दिसेंबर १७, २०२५ किंवा पूर्वी दु. ०४.०० पूर्वी सादर करणे आवश्यक आहे. तसेच संभाव्य कोटीदारांनी या मरकबाच्या वरील भागात नमूद शाखा कार्यालय परते येथे आयसीआयसीआय होम फायनान्स कंपनी लिमिटेडकडे दिसेंबर १७, २०२५ किंवा पूर्वी स. ०५.०० पूर्वी सादर आणि बोली अटी आणि शर्तीची एक सही केलेली प्रत सादर करावची आहे. इसरा अनामत रकमेचा डिमांड ड्रायव (डीडी) वरील नमूद ऑफिस पत्ता येथे देव "आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड-लिलाव" च्या नवने नोंदवलेल्या/शेड्युलड बँकेवरील असणे आवश्यक आहे. सामान्य जनतेला विनिती केली आहे की, त्यांनी वर नमूद केलेल्या इच्छुक खरेदीदारांने केलेल्या प्रस्ताव रकमेपेक्षा जास्त बोली सादर करतील. याद्वारे सूचित केले जाते की, जर आयसीआयसीआय एफएफपीकडून वर नमूद केलेल्या इच्छुक खरेदीदारांने केलेल्या प्रस्ताव रकमेपेक्षा जास्त बोली न मिळाल्यास, इच्छा ठेवलेली जाण अड इच्छुक खरेदीदारास सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स २००२, नियम च्या नियम ८(१) सहवाचना नियम १(१) नुसार किंमती जातील. निश्चय, विक्रीचा अटी आणि शर्ती किंवा बोली तारत करण्याच्या संदर्भातील पुढील कुठल्याही स्थितीकरिताी कृपया ११२०४०३०० वर आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड यांना संपर्क करा.

प्राधिकृत अधिकार्यांनी कोणतेही कारण न देता कोणताही किंवा सर्व बोली फेटाळण्याचे अधिकार राखून ठेवले आहेत. विक्रीच्या तपशीलवार अटी व शर्तीसाठी कृपया <https://www.icicifhc.com> वाचक घ्या.

दिवानः दिसेंबर ०२, २०२५
ठिकाणः ठाणे

प्राधिकृत अधिकारी, "आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड"

जोडपत्र IV कब्जा सूचना (स्थावर मिळकतीकरिता)				
ज्याअर्थी, निम्नस्वाक्षरीकार हे कॅप्री ग्लोबल हाऊसिंग फायनान्स लिमिटेडचे (सीजीएफएफएल) चे प्राधिकृत अधिकारी या नात्याने, सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट, २००२ आणि कलम १३(१) सहवाचता सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स, २००२ च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून कर्तव्याच्या प्राधिकृत अधिकारी द्वारे मागणी सूचना जारी करून खालील नमूद कर्जदार/हमीदारा यांना सूचनेतील नमूद रकमेची परतफेड सरदर सूचना प्राप्तीच्या ६० दिवसांत करण्यास सांगितले होते, सदर कर्जदार रकमेची परतफेड करण्यास असमर्थ ठरल्याने, कर्जदार/ हमीदार यांना आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा कब्जा त्याला प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर अर्कटच्या कलम १३ चे उप-कलम (४) अंतर्गत सहवाचता सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स, २००२ च्या नियम ८ अन्वये घेतला आहे, तारणमतेच्या विमोचनाकरिता उपलब्ध वेळेत अर्कटचे कलम १३ चे उपकलम (८) च्या तरतुदीनुसार कर्जदारांचे लक्ष वेधण्यात येत आहे. विशेषतः कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा सीजीएफएफएलच्या रकमेसह खालील नमूद पुढील व्याजाच्या अधीन राहील.				
अ. क्र.	कर्जदार/हमीदारांचे नाव	तारण मतेचे वर्णन (स्थावर मिळकत)	मागणी सूचना दिनांक आणि रक्कम	कब्जाची तारीख
१	(श्रीरामपूर शाखेचा कर्ज खाते क्र. एलएनएएएलएएसएअव००००४५४०१ (जुना) / ५१२००००९१७००८ (नवीन)) इशोजीराम जीवनाराम रुनाविण (कर्जदार), सौ. ग्यारसी देवी (सह-कर्जदार), श्री. सागर उत्तम रसाळ (हमीदार)	गुंजालवाडी, लक्ष्मी नगर रहाणे मळा, ग्राम पंचायत - गुंजालवाडी, तालुका - संगमनेर, जिल्हा - अहमदनगर, महाराष्ट्र - ४२२२०५ येथे स्थित सर्व्हे क्र. १५२/२२, ग्राम पंचायत मिळकत सर्व्हे क्र. १३४३ वर स्थित जमिन आणि इमारत असलेल्या मिळकतीचे ते सर्व भाग आणि विभाग सह एकूण बांधकाम क्षेत्र मोजमापित ३८२.८३ चौ. फू. (३५.५३ चौ. मी.). सोमाबटणा पुढीलप्रमाणे: उत्तर: स. क्र. १५२ भाग, मालोरा यांची मिळकत, दक्षिण: स. क्र. १५२ भाग, मालोरा यांची मिळकत, पूर्व: स. क्र. १५२ भाग, सुर्यवंशी यांची मिळकत, पश्चिम: रस्ता.	१२-सर्व्हे-२५ रु. १०७२२२२५	२७-सर्व्हे-२५
ठिकाण: अहमदनगर, दिनांक: ०२-१२-२०२५			सही/- (प्राधिकृत अधिकारी) कॅप्री ग्लोबल हाऊसिंग फायनान्स लिमिटेड (सीजीएफएफएल) करिता	

 महाराष्ट्र औद्योगिक विकास महामंडळ (महाराष्ट्र शासन अंगिकृत)				
ई-निविदा सूचना क्र./२०/सन २०२५-२०२६ करिता शुध्दीपत्र क्र. १				
दिनांक २५/११/२०२५ रोजी दे. नवशक्ति, मुंबई (राज्यस्तरीय) या वृत्तपत्रामध्ये प्रसिध्द झालेल्या निविदा सूचना क्र. २० सन २०२५-२०२६ मधील खालील कामांच्या काही तांत्रिक कारणांमुळे त्यांचा प्रसिध्द करण्याचा, उपलब्धतेचा व देकार सादर करण्याचा कालावधी बदलण्याबाबत शुध्दीपत्रक देण्यात येत आहे.				
अ. क्र.	कामाचे नाव	अंदाजित रक्कम रुपये	ई-निविदेचा वाढविण्यात आलेला कालावधी	
			पासून	पर्यंत
क)	कार्यकारी अभियंता, मरौविम, स्थापत्य विभाग, छत्रपती संभाजीनगर			
१	वाळूज मध्यवर्ती पाणीपुरवठा योजना ... सध्याच्या पाणीपुरवठा योजनेच्या सुधारणा व विस्तारीकरण अंतर्गत वाळूज जलशुध्दीकरण केंद्र परिसरात नवीन ७२ दशलक्ष लिटर क्षमतेच्या जलशुध्दीकरण केंद्राचे संरचनात्मक नियोजन, बांधकाम व इतर अनुषंगीक कामे करणे.	१,२३,०३,९८,३८२/-	०८/१२/२०२५	२१/०१/२०२६

निविदा सूचना अगर निविदा सूचनेतील कोणताही भाग कोणताही पूर्व सूचना न देता रद्द करण्याचा अथवा राखून ठेवण्याचा तसेच सुधारणा करण्याचा हक्क म.औ.वि. महामंडळाचे राखून ठेवले आहे. ई-निविदा प्रक्रियेकरिता महाराष्ट्र शासनाच्या ई-निविदा संकेतस्थळ (<https://mahagenders.gov.in>) येथे भेट द्यावी.

प्रत्यक्ष कब्जा सूचना				
ICICI Bank		शाखा कार्यालय : आयसीआयसीआय बँक लि., कार्यालय क्रमांक २०१-बी, २रा मजला, रोड क्र. १, प्लॉट क्र. बी३, वाकपान आयटी पार्क, वांगळे इंडस्ट्रियल इस्टेट, ठाणे (पश्चिम) - ४००६०४.		
आयसीआयसीआय बँकेचे प्राधिकृत अधिकारी या नात्याने सिस्कुटिटाइप्लेजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेटस् अँड एफ्कोसॅमंट ऑफ सिस्कुटिटी इंस्ट्रेट अँक्ट, २००२ आणि कलम १३(१२) सहवाचता सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स, २००२ च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून मागणी सूचना जारी करून खालील नमूद कर्जदारांस सूचनेतील नमूद रकमेची परतफेड सरदर सूचना प्राप्तीच्या ६० दिवसांत करण्यात सांगितले होते.				
रकमेची परतफेड करण्यास असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा कब्जा त्याला/तिला प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर अर्कटच्या कलम १३(४) अंतर्गत सहवाचता सदर रुल्सच्या नियम ८ अन्वये खालील नमूद तारखेस घेतला आहे. विशेषतः कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा आयसीआयसीआय बँक लिमिटेडच्या भाराअधीन राहील.				
अ. क्र.	कर्जदारांचे नाव/ कर्ज खाते क्रमांक	मिळकतीचे वर्णन/ प्रत्यक्ष कब्जाची तारीख	मागणी सूचनेची तारीख/ मागणी सूचनेतील रक्कम (रु.)	शाखेचे नाव
१.	मोहम्मद मुबारक हुसैन आणि रबीस भानु/ एलबीएएमयुए००००५२४०२४४	फ्लॅट क्र. १०३, १ला मजला, रामनो गोल्फलिंक्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड अशी ज्ञात इमारत, गोल्फलिंक्स प्रकल्प येथे स्थित, डोंबिवली पूर्व, सर्व्हे क्र. १२/१, १३/१, १५/०, १६/०, ८३/२, १७७, १७८/०, १७९/०, १८१/१, १८१/२, १८४/१, १८५/३, १८५/३, १८५/१०ए, १८५/१०बी, १८५/१२, १८६/१ए/१, १८६/३, २०१/१ए, २०३/बी, २०३/सी, २०१/२, विभाग क्र. ४/१/१२२, निऊजे पत्तावा सिटी च्या भाग हद्दीमध्ये स्थित, वसलेले आणि असलेले, कल्याण सिव्क रोड, कर्टड जिल्हा, तालुका - कल्याण, ठाणे - ४२१२०४/ नोव्हेंबर २६, २०२५	जुलै ०६, २०२२ रु. १,२४,१८,५२०.००/-	डोंबिवली
२.	गणेश एकनाथ माणगावकर आणि टिंडी गणेश माणगावकर/ एलबीएएमयुए००००२०५५४६७	फ्लॅट क्र. २०३, २रा मजला, ए विंग, माटी रोडिंसी अशी ज्ञात इमारत, विगारोली प्लॉट क्र. ०५ वर बांधकामित, सर्व्हे/गट क्र. १०, हिस्सा क्र. ०, गाव विठ्ठले वडे वसलेले, असलेले, स्थित, ता. पनवेल, जिल्हा- रायगड, रायगड-४१०२०६/ नोव्हेंबर २६, २०२५	नोव्हेंबर १६, २०२३ रु. ८,३४,९११.००/-	पनवेल
३.	देवेंद्र गणप्रासाद पांडे आणि सोनी देवेंद्र पांडे/ एलबीपीबीएल००००६१३०८८४	फ्लॅट क्र. १४८, १ला मजला, के विंग, इमारत क्र. ०३, सत्यनव्योत को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि., वृष्ण विन्यायकनगर जवळ, मुंबई पूर्वे एक्सप्रेस हायवेच्या जवळ, सर्व्हे क्र. १४६, हिस्सा क्र. ३+२+५/बी, गाव आर्डई, ता. पनवेल, रायगड - ४१०२०६./ नोव्हेंबर २६, २०२५	ऑगस्ट १३, २०२४ रु. ६,५७,३५६.३६/-	पनवेल

वरील नमूद कर्जदार/हमीदारांस याद्वारे ३० दिवसांत रकमेचा भरणा करण्यास सूचना देण्यात येत आहे, अन्यथा महााण मिळकती सिस्कुटिटी इंस्ट्रेट (एफ्कोसॅमंट) रुल्स, २००२ च्या नियम ८ आणि ९ च्या तरतुदी अंतर्गत सदर सूचना प्रकाशनाच्या ३० दिवसांच्या समाप्तीनंतर केली